

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 102/Chd/Pb/2017

**Under Section 7 of the Insolvency
and Bankruptcy Code, 2016**

Punjab National Bank

....Petitioner- Financial Creditor

Versus

Rishi Ganga Power Corporation Ltd.

...Respondent-Corporate Debtor

Present: Mr. R.S. Bhatia, Advocate for Harsh Garg, Advocate for petitioner-
Financial Creditor.
Mr. Anil Kumar Aggarwal, Advocate for respondent-Corporate
Debtor.

Affidavit of compliance dated 30.11.2017 of Mr. Viney Kumar
Bhandari, Assistant General Manager of the petitioner-Bank along with
necessary documents has been filed in compliance with the order dated
23.11.2017. The same be taken on record. There is a written request from
the counsel for the respondent-Corporate Debtor that he is in personal
difficulty and sought adjournment

List the matter on 11.12.2017 for arguments.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

December 05, 2017
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